

की जा रही है और उपरोक्त होने पर समा-  
पन्न पर रव दी जायेगी।

12 hrs.

RE: MOTION FOR ADJOURNMENT

**Shrimati Renu Chakravartty** (Basirhat): May I submit that I had tried to move an adjournment motion not with the purpose of raising any motion of no-confidence against the Government but to discuss a matter of urgent public importance regarding the threat to world peace arising out of the invasion of Cuba by air and sea with the active sympathies of the United States of America.

12.01 hrs.

[**MR. SPEAKER** in the Chair]  
Sir,....

**Mr. Speaker:** I understand that the adjournment motion has been disallowed already.

**Shrimati Renu Chakravartty:** But, I would point out....

**Mr. Speaker:** I am not going to allow all the trouble that is arising in Cuba to be brought into this House and allow ourselves to be committed one way or the other. It is a delicate situation into which, I consider, in our own interests, it is better we do not enter, at this stage. Let there be no discussion. We will always discuss at the crucial stage and at the point when we must have a discussion of that kind. I do not consider it proper that we should enter into it now when an inflammable position is there.

**Shrimati Renu Chakravartty:** Sir, it is a threat to world peace.

**Mr. Speaker:** Let us wait and see. (*Interruptions*). Order, order.

**Shri Raghunath Singh** (Varanasi): The Laos question should also be taken up.

**Shrimati Renu Chakravartty:** Let Laos also be taken up.

**Shri Raghunath Singh:** Soviet planes have been supplied to Laos. It should also be taken up.

**Mr. Speaker:** Hon. Members need not take them up here.

12.02½ hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE ORISSA MINING CORPORATION AND REVIEW BY GOVERNMENT

**The Parliamentary Secretary to the Minister of Steel, Mines and Fuel** (**Shri Gajendra Prasad Sinha**): Sir, on behalf of **Shri Keshava Deva Malaviya** I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Orissa Mining Corporation Limited, Bhubaneswar, for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above Corporation. [*Placed in Library. See No. LT-2855/61.*]

AMENDMENT TO THE GENERAL REGULATIONS OF THE INDUSTRIAL FINANCE CORPORATION OF INDIA

**The Deputy Minister of Finance** (**Shri B. R. Bhagat**): Sir, I beg to lay on the Table a copy of Notification No. 1/61, dated the 11th February, 1961 making certain amendment to the General Regulations of the Industrial Finance Corporation of India, under sub-section (3) of Section 43 of the Industrial Finance Corporation Act, 1948. [*Placed in Library. See No. LT-2856/61.*]

**Shri T. B. Vittal Rao** (Khammam): Sir, you will find from the Order Paper that the notification is dated February and they are laying it on the Table of the House some time in